

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/698/2017 & M.A. NO.
60/1819/2017, 60/1960/2017**

Chandigarh, this the 2nd day of July , 2018

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Ms. Paramjit Kaur, age 59 yrs, d/o Sh. Atma Singh, Mistress, Government Model Senior Secondary School, Sector 40, Chandigarh. (Group-B).
2. Mrs. Balwinder Kaur, age 58 yrs, D/o Sh.Arjun Singh, Social Studies mistress, Govt. Model Senior Secondary School, Karsan, U.T, Chandigarh (Group-B).

....APPLICANTS

(Argued by: None for applicants)

VERSUS

1. Union Territory, Chandigarh through its Administrator, Punjab Raj Bhawan, Sector 6, Chandigarh.
2. The Secretary Education, Chandigarh Administration, U.T Secretariat, Sector 9, Chandigarh.
3. The Director School Education, Chandigarh Administration, Sector 9, Chandigarh.
4. The District Education Officer, Chandigarh Administration. Sector 19 Chandigarh.
5. Sh. Bhupinder Singh, Lecturer in History, Govt. Model Senior Secondary School, Sector 44, Chandigarh.
6. Sh. Sudhir Kumar, Lecturer in History, Govt. Model Senior Secondary School, Sector 10, Chandigarh.
7. Ms. Renu Paul, S.S Mistress Govt. Model High School, Sector 26 Chandigarh.

....RESPONDENTS

(By Advocate: Shri A.L. Nanda, for respondents 1-4
Shri R.K. Sharma, for respondents 5 & 6)

Shri Barjesh Mittal, Advocate for applicant in M.A.
No. 60/1819/2017

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

Shri Barjesh Mittal, Advocate has moved M.A. NO. 60/1819/2017 on behalf of Bhajan Singh Rana & 6 others for impleading them as private respondents no. 8 to 14 in the array of respondents in the Original Application (O.A.).

2. Shri Nanda, Advocate as well as Shri R.K. Sharma, learned counsel appearing on behalf of respondents state that the original counsel for applicants is not appearing before this Court. On earlier two occasions also the applicants were represented through proxy counsel despite the matter having been listed for 'ready for hearing'. Therefore, it seems that the applicants have lost interest in prosecuting this Original Application.

3. In view of above, the Original Application is dismissed in default for non-prosecution.

4. M.As. also stand disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 02.07.2018

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